केनरा बैंक Canara Bank सिंडिकेट Syndicate

Canara Bank, Regional Office II, 46 E.C. Road, IDA Tower, I Floor, Near Dwarka Store, Dehradun 248001

UNDELIVERED DEMAND NOTICE

NOTICE ISSUED UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002,

The borrower, co-borrowers and guarantors mentioned below has availed credit facilities From **Canara Bank, Dehradun Shimla Bye Pass Branch** and secured by way of mortgage of under mentioned property. As the borrower / Co-Borrower / Guarantor failed to adhere to terms and conditions of respective loan agreements and had become irregular and classified as NPA as per RBI guidelines. The bank intends to enforce the said properties mortgaged by you and issued demand Notice under registered post / speed post which were not served. Hence this publication is issued. Hereby borrower / co-borrower / Guarantor are called upon to pay the amount mentioned below with contractual rate of interest, costs, charges etc thereon within 60 days from the date of this publication, failing which the undersigned will be constrained to initiate proceedings u/s 13(4) of the SARFAESI act against the mortgaged property mentioned below to realize the amount due to **Canara Bank, Dehradun Shimla Bye Pass Branch.** Further you are prohibited U/s 13(13) of the said act from transferring the said secured asset either by way of sale / lease or otherwise. **The Borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

S. No.	Name of Branch/Borrower/Guarantor	Details of Mortgaged Property	Nature of Loan/s	Date of Demand Notice	Amount Due As Per Demand Notice
1.	**BRANCH: DEHRADUN SHIMLA BYE PASS (5314)** **Borrower:** Rajeev Kumar S/o Mahender Singh,197, Rajpur Road, Dehradun-248001, Uttarakhand. **Co-Borrower:** Rishika Rana D/o Mr. Rajeev Kumar, H.No. 197 B Rajpur Road, Dehradun- 248001, Uttarakhand.	All that residential property bearing plot Number 175 block-C Panache Valley being part and parcel of Khasra No. 879 Ka, Area measuring 74.13 Sqm and Khasra No. 880 kha area measuring 175.00 sqm total area measuring 249.3 sqm situated at Mauza Challang Sahastradhara Road Pargana Parwa Doon Distruct Dehradun. Boundaries: East: Green Belt side measuring 12.19 m, West: 9 mtr wide road side measuring 12.19 m, North: Unit number 176 side measuring 21.34 mtrs, South Green Belt side measuring 21.34 m. Ownership: Mr. Rajeev Kumar S/o Mahender Singh and Rishika Rana D/o Rajeev Kumar.	Housing Lone **Date of NPA** **03.10.2022**	**06.10.2022** Date of Sending Demand Notice **06.10.2022**	**Rs. 64,39,281.00** as on 09.09.2022 + interest w.e.f 10.09.2022 + Expenses-Recoveries after 03.10.2022

Dated : 06.10.2022 **Place : Dehradun** **Authorised Officer, Canara Bank**

"IMPORTANT"

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बैंक ऑफ़ इंडिया Bank of India BOI

BANK OF INDIA: SAKET BRANCH
YWA Hostel Building, 21-Avenue
Saket , New Delhi – 110 017

Annexure A

NOTICE U/S 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002

(To the Borrower(s) who has created any security interest over his/her/their assets/properties. Copy of this notice to be endorsed to the guarantor(s) who has not created any security interest over his/her/their assets/properties)

To,
Mr. Mohit Kumar Arora, S/o: Mr. Mukesh Kumar Arora and Mrs. Ruchi Dawer, W/o: Mr. Mohit Kumar Arora
A 13/34, DLF Phase 1, Block-A, Gurgaon, Haryana-122001,
Also at:
a. Plot No. C-2374, Sushant Lok-I, Gurgaon, Haryana-122002
b. House No. B-1, A-4, DLF Phase 1, Gurgaon-122001

At the request made by you, the Bank has granted to you various credit facilities aggregating to an amount of Rs.1, 07, 00,000/-(Rupees One Crore Seven Lakhs). We give hereunder details of various credit facilities granted by us and the outstanding dues thereunder as on the date of this notice:-

Nature of Facility	Sanctioned Limit	Outstanding dues as on 29.09.2022
Star Home Loan	Rs. 97, 00,000/-	Rs. 98, 18,290.84 +Uncharged Interest
Star Home Loan	Rs. 10, 00,000/-	Rs. 10, 37,412.27+Uncharged Interest

2. The aforesaid credit facilities granted by the Bank are secured by the following assets/securities:-
EQM of Residential Property situated at Plot C-2374, Sushant Lok-I, Gurgaon, Haryana owned by Mrs. Ruchi Dawer.
3. As you have defaulted in repayment of your dues to the Bank under the said credit facilities, we have classified your account as Non-Performing Asset with effect from 28.09.2022 in accordance with the directions/guidelines issued by the Reserve Bank of India.
4. For the reasons stated above, we hereby give you notice under Section 13(2) of the above noted Act and call upon you to discharge in full your liabilities by paying to the Bank sum of Rs.1,08,55,703.11 + Uncharged Interest (contractual dues upto the date of notice) with further interest thereon @ 8.60% p.a. compounded with monthly rests, and all costs, charges and expenses incurred by the Bank, till repayment by you within a period of 60 days from the date of this notice, failing which please note that we will entirely at your risks as to costs and consequences exercise the powers vested with the Bank under Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, against the secured assets mentioned above.
5. While we call upon you to discharge your liability as above by payment of the entire dues to the Bank together with applicable interest, all costs, charges and expenses incurred by the Bank till repayment and redeem the secured assets, within the period mentioned above, please take important note that as per section 13(8) of the SARFAESI Act, the right of redemption of secured assets will be available to you only till the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets.
6. The amounts realised from exercising the powers mentioned above, will firstly be applied in payment of all costs, charges and expenses which are incurred by us and/or any expenses incidental thereto, and secondly in discharge of the Bank's dues as mentioned above with contractual interest from the date of this notice till the date of actual realisation and the residue of the money, if any, after the Bank's entire dues (including under any of your other dues to the Bank whether as borrower or guarantor) are fully recovered, shall be paid to you.
7. If the said dues are not fully recovered from the proceeds realised in the course of exercise of the said powers against the secured assets, we reserve our right to proceed against you and your other assets including by filing legal/recovery actions before Debts Recovery Tribunal/Courts, for recovery of the balance amount due along with all costs etc. incidental thereto from you.
8. Please take note that as per Sub-section (13) of the aforesaid Act, after receipt of this notice, you are restrained from transferring or creating any encumbrances on the aforesaid secured assets whether by way of sale, lease, license, gift, mortgage or otherwise.
9. The undersigned is a duly authorised officer of the Bank to issue this notice and exercise powers under Section 13 of aforesaid Act.
10. Needless to mention that this notice is addressed to you without prejudice to any other right or remedy available to the Bank.

Sd/-
Name: Jashanpreet Singh
Designation: Chief Manager
Authorised Officer

Place: Saket
Date: 29.09.2022

Lost - Found

We **Shalini Jain** W/o **Sajal Jain** and **Sajal Jain** S/o **A. K. Jain** R/o J-53 Patel Nagar -1 Ghaziabad, Inform that original Allotment letter and builder buyer agreement is lost somewhere for the property bearing address 2244 Tower 1 B Golflink Village Mehrauli Ghaziabad. On receipt, notify at the above address.

PUBLIC NOTICE

Notice is hereby given to the public that the flat/Plot as mentioned in the schedule of being transferred/sold/succeeded to my Client(s). Any person having claims regarding sale, mortgage, charge, trust or otherwise are requested to inform the same in writing along with the proof regarding the same at below mentioned address, within 7 days from the date of the notice.
1. House No. 002, Star Court - 7, Jaypee Greens, Greater Noida. 201310
2. Shop no FF 02, "GP Down Town". The Golden Palms, Plot no GH-01, Sector -168, Noida - 201305.
3. Unit no - 0611, Tower - NE Central, North Eye. GH-01/A,Sector-74, Noida - 201301.
Further, no other person/entity/authority except my Clients, shall endeavor to create any right/title/claim without written consent of my Client.

By
Gyan Prakash, Advocate
BS 803, Galaxy Diamond Plaza, Greater Noida West
+9560457722

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another
Before the Central Government Northern Region
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Universal Steel Discs Private Limited** having its registered office at B 52/54 Double Storey West Patel Nagar New Delhi,
...............**Petitioner**

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause II of its memorandum of association in terms of the special resolution passed at the Extra-Ordinary General Meeting held on August 29, 2022 to enable the Applicant Company for shifting its registered office from the "State of NCT of Delhi" to the "State of Haryana".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post his/her/its objections supported by an affidavit stating the nature of his/her/its interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003, within 14 (fourteen) days from the date of publication of this notice with copies to the Applicant Company at its current registered office address mentioned above and to the below mentioned communication address of the Applicant company:

Communication Address:
UNIVERSAL STEEL DISCS PRIVATE LIMITED
CIN: U29144DL1996PTC079787
Regd. Office: B 52/54 Double Storey West Patel Nagar New Delhi
E-Mail: rajinder.usd@gmail.com

For and on behalf of the Applicant Company
UNIVERSAL STEEL DISCS PRIVATE LIMITED
Sd/-
RAHUL KATYAL
Director
DIN: 01811706
Place: Delhi
Date: 19.10.2022

NORTHERN RAILWAY
CORRIGENDUM

TENDER NOTICE NO. 02222502 **DATED : 17.10.2022**
TENDER NOTICE NO. 46/2022-2023 Dt. 20/09/2022 at s.no. 07

Principal chief materials manager, Northern Railway, New Delhi-110001, for and on behalf of the President of India, Invites e-tenders through e-procurement system for supply of the following items:-

S. No.	Tender No.	Brief Description	Quantity	Corrigendum Date
1	02222502	120AH valve regulated maintenance free lead acid battery	1002 Set	01.11.2022

The due date and other conditions of above tenders has been changed and also published on websites i.e. **www.ireps.gov.in** all other terms and conditions remain unchanged.
Note: 1) Vendors may visit the website i.e. **www.ireps.gov.in** for details.
2) No Manual offer will be entertained.
2789/22

SERVING CUSTOMERS WITH A SMILE

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF CONCEPT HORIZON INFRA PRIVATE LTD.

RELEVANT PARTICULARS

1.	**Name of Corporate Debtor**	**CONCEPT HORIZON INFRA PRIVATE LTD.**
2.	Date of incorporation of Corporate Debtor	02.07.2013
3.	Authority under which Corporate Debtor is incorporated / registered	ROC- Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL2013PTC254773
5.	Address of the registered office and principal office (if any) of Corporate Debtor	8/11, First Floor Jangpura Extention, New Delhi-110014 IN
6.	Insolvency commencement date in respect of Corporate Debtor	**14.10.2022** (Order received on 18.10.2022)
7.	Estimated date of closure of insolvency resolution process	**16.04.2023**
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	**Pankaj Khetan** **Regn. No.:** IBBI/IPA-002/IP-N00010/2016-17/10014
9.	Address & email of the interim resolution professional, as registered with the board	**Registered Add:** K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048. **Email:** ippankajkhaitan@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Add:** K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048. **Email:** cirpconcepthorizoninfra@gmail.com
11.	Last date for submission of claims	01.11.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. IP Pawan Kumar Goyal 2. IP Maya Gupta 3. IP Deepak Kumar Goyal
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	a) Weblink: https://www.ibbi.gov.in/home/downloads b) Physical Address: K-37/A, Basement, Kailash Colony, Near Kailash Colony Metro Station, Delhi-110048

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Concept Horizon Infra Private Ltd** on **14.10.2022** (Order received on 18.10.2022).

The creditors of **Concept Horizon Infra Private Ltd,** are hereby called upon to submit their claims with proof on or before **01.11.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Pankaj Khetan
IRP in the matter of M/s. Concept Horizon Infra Pvt. Ltd
IBBI Regn No.: IBBI/IPA-002/IP-N00010/2016-17/10014

Date: 20.10.2022
Place: New Delhi

TATA CAPITAL HOUSING FINANCE LIMITED

TATA
Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

(As per Appendix IV read with Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notices as mentioned below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that **the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.**

The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date mentioned below. The borrower's attention is invited to provisions of sub- section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.**

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/ Legal Representative(s)	Amount as per Demand Notice	Possession Date
9651216	**Mrs. Nupur Gupta(As Borrower) and Mr. Ajay Bhushan (As Co Borrower)**	**Rs. 21,85,500/-**	**17-10-2022**
Description of the Secured Assets / Immovable Properties/Mortgaged Properties:- All that piece & parcels of Residential Apartment/Flat bearing No. 1701, 17th Floor, **Admeasuring 820 Sq. Feet i.e. 76.17 Sq. Mtrs., Situated at Tower Orchid in Fragrance, Plot No. GH 04, Sector 3, Siddhartha Vihar, Ghaziabad 201010 (Uttar Pradesh).**			
9753954	**Mr. Munesh Kumar(As Borrower) and Mrs. Manjula Devi (As Co Borrower)**	**Rs. 97,11,403/-**	**17-10-2022**
Description of the Secured Assets / Immovable Properties/Mortgaged Properties:- All that piece & parcels of Residential Unit/Apartment No. 1302, 13th Floor, Block B, **Admeasuring 1820 Sq. Feet (Super Area), Situated at JNC Greenwoods, Plot No. GH 1, Sector 03, Vasundhara, Ghaziabad 201012 (Uttar Pradesh).**			
9691282	**Mr. Dhirendra Verma (as Borrower)**	**Rs. 69,11,666/-**	**17-10-2022**
Description of the Secured Assets / Immovable Properties/Mortgaged Properties:- All that piece & parcels of Residential Unit/Apartment No. 1101, 11th Floor, Type A, Block B, Admeasuring 1270 Sq. Feet (Super Area), Situated at JNC Greenwoods, Plot No. GH 1, Sector 03, **Vasundhara, Ghaziabad 201012 (Uttar Pradesh).**			

DATE : 20-10-2022, **Sd/- Authorised Officer**
PLACE : DELHI NCR **For TATA CAPITAL HOUSING FINANCE LIMITED**

indianexpress.com

"Form No. INC-26"
[Pursuant to rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another
Before the Central Government Northern Region
In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of **Carma International India Private Limited** having its registered office at Ground Floor, S-674-A, Back Side Old Plot No. 6-C School Block, Shakarpur, Delhi-110092,
...............**Petitioner**

Notice is hereby given to the general public that the Applicant Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the situation clause II of its memorandum of association in terms of the special resolution passed at the Extra-Ordinary General Meeting held on September 14, 2022 to enable the Applicant Company for shifting its registered office from the "State of NCT of Delhi" to the "State of Uttar Pradesh".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Applicant Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post his/her/its objections supported by an affidavit stating the nature of his/her/its interest and grounds of opposition to the REGIONAL DIRECTOR, NORTHERN REGION, MINISTRY OF CORPORATE AFFAIRS, B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003, within 14 (fourteen) days from the date of publication of this notice with copies to the Applicant Company at its current registered office address mentioned above and to the below mentioned communication address of the Applicant company:

Communication Address:
CARMA INTERNATIONAL INDIA PRIVATE LIMITED, CIN: U72200DL2000PTC108251
Regd. Office: D-61 Sector-48 Noida 201301
E-Mail: nkhanna@carmaindia.in

For and on behalf of the Applicant Company
CARMA INTERNATIONAL INDIA PRIVATE LIMITED
Sd/-
NEELIMA KHANNA
Director
DIN: 01945633
Place: Delhi
Date: 19.10.2022

Form no INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement for the shifting of Registered Office of the Applicant Company from the State of Uttar Pradesh to the State of Maharashtra i.e. within the jurisdiction of Registrar of Companies Maharashtra at Mumbai
BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, B-2 WING, 2nd FLOOR, DEENDAYAL ANTYODAYA BHAWAN, CGO COMPLEX, NEW DELHI-110003
IN THE MATTER OF THE COMPANIES ACT, 2013, SECTION 13(4) OF COMPANIES ACT, 2013 AND RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2014
AND
IN THE MATTER OF KABUKI CREATIVE STUDIOS INDIA PRIVATE LIMITED (CIN: U72900UP2021PTC148051) HAVING ITS REGISTERED OFFICE AT A4-902, Cleo County, Rani Avantibai Marg, Sector 121, Gautam Buddha Nagar-201301 (U.P.)
.........................**APPLICANT**

Notice is hereby given to the General Public that the company proposes to make an application before the Regional Director under section 13 of the Companies Act, 2013 seeking approval of alteration of the Memorandum of Association of the Company in terms of the resolution passed at the Extra ordinary general meeting held on 07th October, 2022 to enable the company to change its Registered office from the "State of Uttar Pradesh" to the "State of Maharashtra i.e. within the jurisdiction of Registrar of Companies Maharashtra at Mumbai".

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the concerned Regional Director, Northern Region, B-2 wing, 2nd Floor, Deendayal Antyodaya Bhawan, CGO complex, New Delhi 110003 within fourteen days from the date of publication of this notice with a copy to the petitioner company at its registered office at the address mentioned below:

Current registered office of the Company:
Kabuki Creative Studios India Private Limited
A4-902, Cleo County, Rani Avantibai Marg, Sector 121, Gautam Buddha Nagar-201301 (U.P.)

For and on behalf of the Applicant
Kabuki Creative Studios India Private Limited
Sd/-
(Chinmay Harsha Bhogle)
Director
(DIN: 07872359)
Place: Mumbai
Date: 08.10.2022
Add.: 103, Sterling Tower, Harish Chandra Goregaonkar Marg, Nr. Gemdevi Temple, Gamdevi, Mumbai-400007

पंजाब नैशनल बैंक ...भरोसे का प्रतीक **pnb punjab national bank** ...the name you can BANK upon!
(A GOVERNMENT OF INDIA UNDERTAKING)

CIRCLE SASTRA CENTRE, WEST DELHI; 9/90, 1st Floor, P-Block Connaught Circus, New Delhi-110001

60 Days' Notice to Borrower/Guarantors

Date: 30.09.2022

M/s Riviera Textiles Pvt. Ltd. through its Directors Sh. Vivek Gupta & Smt. Prerna Gupta	**Sh. Vivek Gupta (Director/ Guarantor/ Mortgagor)**	**Smt. Prerna Gupta (Director/ Guarantor)**	**M/s Vivek Enterprises Prop. Sh. Vivek Gupta**
B-176 Ground Floor, East of Kailash, New Delhi-110065	House No. 7 Urban Estate Sector11, Phase-I HUDA Panipat-132103	House No. 7 Urban Estate Sector11, Phase-I HUDA Panipat-132103	Plot No. 111 Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103
Plot No.112, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103	B-176 Ground Floor, East of Kailash, New Delhi-110065	B-176 Ground Floor, East of Kailash, New Delhi-110065	Plot No.112, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103
Plot No.111, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103	Plot No. 111, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103	Plot No.111, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103	Plot No. 96, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103
Plot No. 96, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103	Plot No. 96, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103	Plot No. 96, Sector-29, Part-I, Industrial Estate HUDA, Panipat, Haryana-132103	

Also at Mail-ID's: rivieratextiles@gmail.com
NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002
Reg: Account No. 1501008700002374 (Cash Credit-Hypothecation) credit facilities availed by M/s Riviera Textiles Pvt Ltd.
You, M/s Riviera Textiles Pvt Ltd. having registered office at B-176, Ground Floor, East of Kailash, New Delhi & Corporate office at 112, Sector-29, Part-I, Ind. Estate HUDA Panipat have availed the following credit facilities:

(In Rs.)

S. No	Credit Facilities sanctioned/Availed	Limit	Total O/s as on 31.08.2022
1.	CC-Hypothecation (**1501008700002374**)	4,25,00,000/-	10,89,24,166.00
	Total	**4,25,00,000/-**	**10,89,24,166.00**

Due to non-payment of installment/ interest/ principal debt, the account/s has/have been classified as Non-Performing Asset on 27.07.2015 as per Reserve Bank of India guidelines.
In the circumstances, we are unable to permit continuation of the above facility (ies) granted. We, therefore, hereby recall the above facilities.
The total amount due to the Bank as on 31.08.2022 is **Rs. 10,89,24,166.00 (Rupees Ten Crore Eighty Nine Lakh Twenty Four Thousand One Hundred Sixty Six Only) with further interest plus expenses** until payment in full (hereinafter referred to as "secured debt").
To secure the outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets:

S.No.	Facility	Security (Details)
1	1. Cash Credit (Hyp.)	Hypothecation of entire Stock lying at Shop/Godown/factory situated at Plot No. 96 & Plot No. 111, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103. **1)** All that part & parcel of the property being plot no. 96, Sector-29, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103 owned by Sh. Vivek Gupta **2)** All that part & parcel of the property being plot no. 111, Sector-29, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103 owned by M/s Vivek Enterprises through its Proprietor Sh. Vivek Gupta.

We hereby call upon you to pay the total amount of **Rs. 10,89,24,166.00 (Rupees Ten Crore Eighty Nine Lakh Twenty Four Thousand One Hundred Sixty Six Only)** with further interest at the contracted rate until payment in full within 60 days (sixty days) from the date of this notice. In default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the **Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act").** The details of the secured asset/s intended to be enforced by the Bank, in the event of non-payment of secured debt by you are as under:

Name of the Secured assets
Primary Security:
Hypothecation of entire Stock lying at Shop/Godown/factory situated at Plot No. 96 & Plot No. 111, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103.
Collateral Security:
1) All that part & parcel of the property being plot no. 96, Sector-29, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103 owned by Sh. Vivek Gupta
2) All that part & parcel of the property being plot no. 111, Sector-29, HUDA Industrial Area, Phase-I, Panipat, Haryana-132103 owned by M/s Vivek Enterprises through its Proprietor Sh. Vivek Gupta.

Your attention is hereby drawn/ invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to you redeem the secured assets.
Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank.
You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence.
If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realised shall be deposited/remitted with/to the Bank. You will have to render proper account of such realisation/income.
*We reserve our rights to enforce other secured assets.
Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.
*This notice is issued without prejudice to the bank taking legal action before DRT/Court, as the case may be.

For Punjab National Bank
Chief Manager, AUTHORISED OFFICER

ANANT RAJ LIMITED

Anant Raj Limited

CIN: L45400HR1985PLC021622
Regd. Office : Plot No.: CP-1, Sector-8, IMT Manesar, Haryana -122051, Telefax: 0124-4265817
Head Office : H-65, Connaught Circus, New Delhi-110001, Tele: 011-43034400, 011-23324127
E-mail: manojpahwa@anantrajlimited.com, Website: www.anantrajlimited.com

EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER & HALF YEAR ENDED SEPTEMBER 30, 2022

(Rs. in Crores Except Per Share Data)

Sl. No.	PARTICULARS	QUARTER ENDED			HALF YEAR ENDED		YEAR ENDED
		30.09.2022 (Unaudited)	30.06.2022 (Unaudited)	30.09.2021 (Unaudited)	30.09.2022 (Unaudited)	30.09.2021 (Unaudited)	31-03-2022 (Audited)
1.	Total Income from Operations (Net)	265.87	168.94	95.33	434.81	167.13	501.24
2.	Net Profit/(Loss) for the period (before Tax, Exceptional items, and share of profit (loss) in associates and jointly controlled entities)	**42.03**	**29.41**	**17.33**	**71.44**	**25.55**	**71.52**
3.	Net Profit/(Loss) for the period (before Tax, share of Profit/(Loss) in associates and jointly controlled entities and after Exceptional items)	42.03	29.41	17.33	71.44	25.55	71.52
4.	Net Profit/(Loss) for the period after Tax, (after Exceptional items and share of profit(loss) in associates and Jointly controlled entities)	33.74	23.78	14.14	57.52	21.24	54.89
5.	Total comprehensive Income for the period [Comprising Profit for the period (after tax) and other comprehensive income (after tax)]	33.74	23.78	14.14	57.52	21.24	55.21
6.	Paid up Equity Share Capital (face value of Rs. 2/- each)	**64.82**	**59.02**	**59.02**	**64.82**	**59.02**	**59.02**
7.	Other Equity						2580.08
8.	Earnings Per Share (of Rs. 2/- each)						
	(a) Basic EPS (Rs.) (Not annualized)	**1.03**	**0.84**	**0.50**	**1.80**	**0.75**	**1.92**
	(b) Diluted EPS (Rs.) (Not annualized)	**1.10**	**0.76**	**0.45**	**1.91**	**0.68**	**1.74**

NOTES :
1. The above unaudited consolidated financial results for the quarter and half year ended September 30, 2022 have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on October 18, 2022.
2. The Statutory Auditors of the Company have carried out the Limited Review of unaudited consolidated financial results for the quarter and half year ended September 30, 2022, in accordance with Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
3. These unaudited consolidated financial results have been prepared in accordance with the recognition and measurement principles of Indian Accounting Standards (Ind AS 34) 'Interim financial reporting ' as notified under Section 133 of the Companies Act, 2013 read with the Companies (Indian Accounting Standards) Rules, 2015 as amended. The said financial results represent the results of Anant Raj Limited ("The Company"), its subsidiaries (together referred as 'Group') and its share in results of Associates and Joint Venture which have been prepared in accordance with Ind AS-110 - 'Consolidated Financial Statement' and Ind AS 28 ' Investment in Associates and Joint Ventures'.
4. The Board of Directors at its meeting held on August 3, 2022, made the allotment of 2,90,00,000 equity shares of the face value of Rs. 2 each pursuant to the conversion of 2,90,00,000 fully convertible warrants ('Warrants'), allotted on May 5, 2021, at an issue price of Rs. 56.35 each by way of preferential allotment to 'Promoter and Promoter group' and 'Non-Promoter' (Allottees), in accordance with the provisions of the Companies Act, 2013, read with SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018.
Consequent to the said allotment, the paid-up equity share capital of the Company stands increased to Rs. 64,81,92,670 divided into 32,40,96,335 equity shares of face value of Rs. 2 each.
The funds so raised have been used/deployed for the setting up of Data Centres in the IT Parks built by the Company situated in Manesar, Panchkula and Rai in the State of Haryana. There is no deviation or variation in the utilization of funds raised as per Regulation 32 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
5. The funds raised by the Company through Debentures during the quarter ended September 30, 2022, were utilized for the purposes it was raised, i.e. for general corporate purposes including transaction expenses and payment of upfront interest.
6. The Standalone financial results of the Company for the quarter and half year ended September 30, 2022 are available on the Company's Website **(www.anantrajlimited.com).**

KEY STANDALONE FINANCIAL INFORMATION IS GIVEN BELOW :- **(Rs. in Crores)**

Sl. No.	PARTICULARS	QUARTER ENDED			HALF YEAR ENDED		YEAR ENDED
		30.09.2022 (Unaudited)	30.06.2022 (Unaudited)	30.09.2021 (Unaudited)	30.09.2022 (Unaudited)	30.09.2021 (Unaudited)	31-03-2022 (Audited)
1.	**Total Income**	**185.72**	**150.78**	**86.97**	**336.50**	**159.77**	**401.78**
2.	**Profit/(loss)Before Tax**	**36.73**	**27.97**	**14.01**	**64.70**	**26.63**	**69.34**
3.	**Net Profit/(loss) After Tax**	25.67	21.09	11.02	46.76	19.63	55.89
4.	**Other Comprehensive Income/(loss)**	-	-	-	-	-	**0.16**
5.	**Total Comprehensive Income/(loss)**	**25.67**	**21.09**	**11.02**	**46.76**	**19.63**	**56.05**

7. The above is an extract of the detailed format of unaudited financial results for the quarter and half year ended September 30, 2022, filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of unaudited financial results of the Company for the quarter and half year ended September 30, 2022 are available on websites of National Stock Exchange of India Limited & BSE Limited **(www.nseindia.com & www.bseindia.com)** and on the Company's website at **www.anantrajlimited.com**

FOR & ON BEHALF OF THE BOARD OF DIRECTORS
For **ANANT RAJ LIMITED**
Sd/-
(AMIT SARIN)
Managing Director
DIN : 00015837

Place : NEW DELHI
Date : October 18, 2022